

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 416  
IA/2926/ND/2022 IA/4803/ND/2022  
in  
IB/359/ND/2022

**IN THE MATTER OF:**

Tata Capital Financial Services Limited	...	Applicant
Versus		
Mr. Bhavinder Singh Khurana	...	Respondent

**Under Section 95 (1) of IBC, 2016**

**Order delivered on 07.06.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Ms. Ekta Bhasin, Ms. Aastha Trivedi, Mr. Sanidhya Sonthalia, Advs.
For the RP	: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Abhishek Sinha, for RP

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant as well as Ld. Counsel for the RP are present. No representation on behalf of the Respondent despite repeated calls. The Respondent called absent and set ex-parte. Heard the arguments on behalf of RP as well as Applicant. Both the parties are directed to file a short note of written submissions within ten days. List the matter on **14.06.2024**.

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**